

Transfer of Primary Education Item to Central List

2327. SHRI NARENDRA KUMAR SALVE: Will the Minister of EDUCATION be pleased to state whether any decision has been taken to transfer primary education to the Concurrent or Central List of the Seventh Schedule to the Constitution?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): No, Sir.

Central Secretariat Clerical Service

2328. SHRI HARDAYAL DEVGUN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any demand has been put forth by the Central Secretariat employees in regard to the centralisation of Central Secretariat Clerical Service; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). Yes Sir. The possibility of making certain modifications to the present de-centralized administration of the Central Secretariat Clerical Service is under examination.

Chandigarh

2329. SHRI HARDAYAL DEVGUN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government are considering a proposal to hold an opinion poll to decide the future of Chandigarh;

(b) if so, whether the decision has already been taken or Government propose to arrive at a decision on the issue after consulting leaders of various political parties of the States of Punjab and Haryana; and

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(c) if so, when the opinion poll is likely to be held?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) to (c). Government are considering the question of formulating uniform general criteria for the solution of linguistic border issues. At one stage it was suggested that an opinion poll might be held for ascertaining the wishes of the people in certain areas including Chandigarh. No decision was, however, taken in the matter and the entire question of formulating the general criteria for the purpose is being re-examined in the light of the recommendations made by the National Integration Council.

Language Policy

2330. SHRI SHRI CHAND GOYAL: Will the Minister of HOME AFFAIRS be pleased to state the main feature of the language policy followed in the Union Territories where there are no Legislatures?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): The Official Language policy of the Central Government as embodied in the Official Languages Act is also applicable to Union Territories which do not have Legislatures of their own.

Haryana High Court

2331. SHRI SHRI CHAND GOYAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of vacancies on the Bench of the Punjab and Haryana High Court at Chandigarh;

(b) the number of appointments made in May, 1968; and

(c) the reasons for not filling all the vacancies?